

## TENDER-SALE NOTICE

Pursuant to order dated 12/09/2017 passed by the Hon'ble High Court of J&K at Jammu, the properties /assets of M/S Essem Coated Steels(J&K) Limited (In liquidation) situated at SIDCO Industrial Complex Phase-II Khanmoh, Srinagar, Kashmir will be put to sale on "As is where is basis and whatever there is basis"

### DESCRIPTION OF PROPERTIES / ASSETS

LOT NO.	ASSETS/PROPERTIES	RESERVE PRICE ( Rs)	10% amount of earnest money to be submitted along with offer/bid (Rs)	INSPECTION DATE	TIME
A	Leasehold land -160 Kanal	6,40,00,000	64,00,000	27 <sup>th</sup> and 28 <sup>th</sup> November , 2017	11:00 AM to 4:00PM
B	Plant, Building & Machinery etc.	7,82,43,000	78,24,300		
C	Factory as whole	14,22,43,000	1,42,24,300		

In connection with above ,it is pertinent to mention here that the leasehold rights of land would be sold only to the highest bidder and the SIDCO would separately be entitled to charge transfer charges from the highest bidder as per the policy.

**Submission of Tender:** The tender/ bids may be sent on plain paper in sealed cover up to 5:00PM on or before **8<sup>th</sup> December, 2017** in the office of Official Liquidator marked as "Offer in matter of M/S Essem Coated Steels (J&K) Limited (In liquidation)". The offer should be submitted along with demand draft drawn on nationalized bank in favour of **Official Liquidator (J&K) -account M/S Essem Coated Steels (J&K) Limited (In liquidation)** payable at Jammu for the non-interest bearing amount equivalent to 10% of the earnest money whereas the successful bidder is required to deposit balance amount of earnest money to make it 25% of the successful bid as per orders of the Hon'ble High Court of J&K at Jammu failing which the deposited Earnest money will stand automatically forfeited without any back reference or recourse and the said Hon'ble Court shall have the right to set aside the sale in favour of the purchasers /bidders, even after the sale is confirmed and /or purchase consideration is paid on such terms and conditions as the Hon'ble Court may deem fit and proper. The tender -sale notice may be treated as notice to the secured creditors /unsecured creditors, contributories and all the other parties having interest in properties and in the matter of company in liquidation.

**Website Address-** [www.mca.gov.in](http://www.mca.gov.in)

**(O.P SHARMA)**

Official Liquidator  
Attached to the Hon'ble High  
Court of, J&K,  
Hall No.405 to 408, Bahu Plaza,  
South Block, Rail Head  
Complex, Jammu -180012